

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 20479 of 2015

(Arising out of Order-in-Appeal No. BGM-EXCUS-000-BEL-ADC-APP-HAB-097-2014 dated 03.12.2014 passed by the Commissioner Central Excise (Appeals), Mysore.)

M/s. Blaze Electrical Works,
Plot No R-28-29, Industrial Estate,
TB Dam Road, Hospet – 583 203.

Appellant(s)

VERSUS

**Commissioner of Central
Excise, Customs and Service
Tax- Belgaum**
No. 71, Club Road, Central Excise
Building, Belgaum,
Karnataka – 590 001.

Respondent(s)

APPEARANCE:

Mr. Dayanand K, Chartered Accountant for the Appellant.

Mr. Rajashekar B.N.N., Superintendent (AR) for the Respondent.

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MRS. R. BHAGYA DEVI, MEMBER
(TECHNICAL)**

Final Order No. 22003 / 2025

DATE OF HEARING: 12.12.2025

DATE OF DECISION: 12.12.2025

PER : DR. D.M. MISRA

Learned Chartered Accountant for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by

the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in Open Court)

(D.M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

Gb/Rv